### **GOVERNMENT OF INDIA**

### MINISTRY OF HOUSING AND URBAN AFFAIRS

### **LOK SABHA**

### **UNSTARRED QUESTION NO. 3220**

### **TO BE ANSWERED ON MARCH 12, 2020**

## **VACANT LAND IN KCHBS**

### No. 3220 SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the quantum of residential vacant land available for allotment in the Kohat Cooperative House Building Society (KCHBS) in Delhi at present;
- (b) the percentage of residential land entitled to the Society as per MPD-1962 and MPD-2001; and
- (c) the norms applicable to a society having population density of 5000?

# **ANSWER**

# THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

- (a): Delhi Development Authority (DDA) has informed that the quantum of residential vacant land available for allotment in the Kohat Cooperative House Building Society (KCHBS) in Delhi is as follows:-
- 1. Nursery School 2023.45 Sqm. at Sr. No. 32 of Zonal Development Plan
- 2. Nursery School 2023.45 Sqm. at Sr. No. 33 Zonal Development Plan.
- 3. Nursery School 2023.45 Sqm. at Sr. No. 34 Zonal Development Plan.
- (b): DDA has informed that there were no specific norms / percentages / provisions mentioned in Master Plan for Delhi-1962 & 2001 for 'specific percentage of residential land' for allotment of

individual Cooperative House Building Societies such as Kohat Cooperative House Building Society.

(c): DDA has informed that the master plan for Delhi does not provide norms for facilities on the basis of population density. The Master Plan (MPD-2021) provides area for facilities at various levels such as housing area, neighborhood area, community, District and Zonal/Subcity level. There are no specific norms mentioned in Master Plan Delhi at Co-operative House Building Society level. The area norms are as per layout, demarcation & set-back plan for the Society as approved by the Building Department of Delhi Development Authority in the year 1975 vide letter no. F.23 (26)71/Bldg. dated 12.02.1975.

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